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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 366 of 2017 in C.P. (I.B) No. 114/7/NCLT/AHM/2017

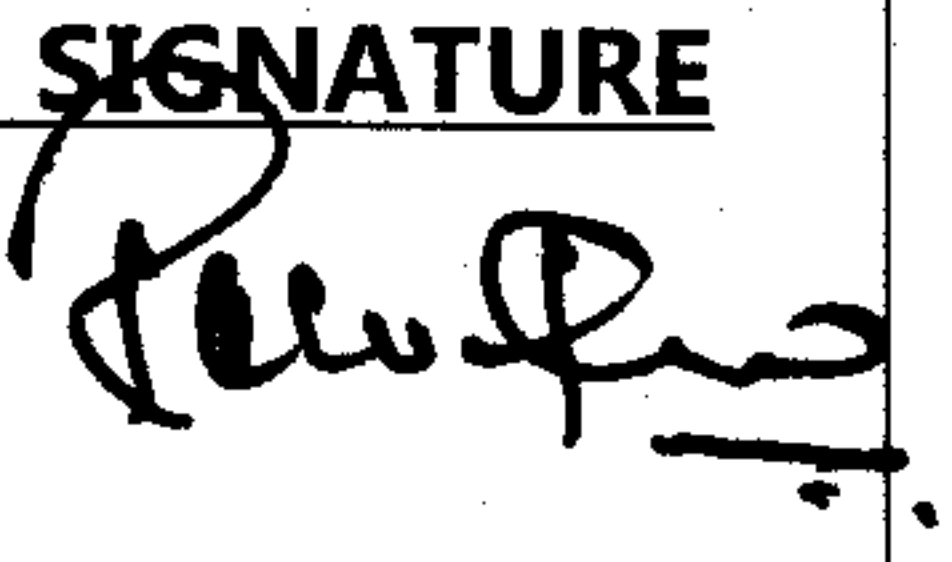
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017**

Name of the Company: Vikash Gautamchand Jain IRP.
V/s.
Vinod Gangaram Dutta & Anr.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Raju Kothari	Advocate	Applicant	
2.				

ORDER

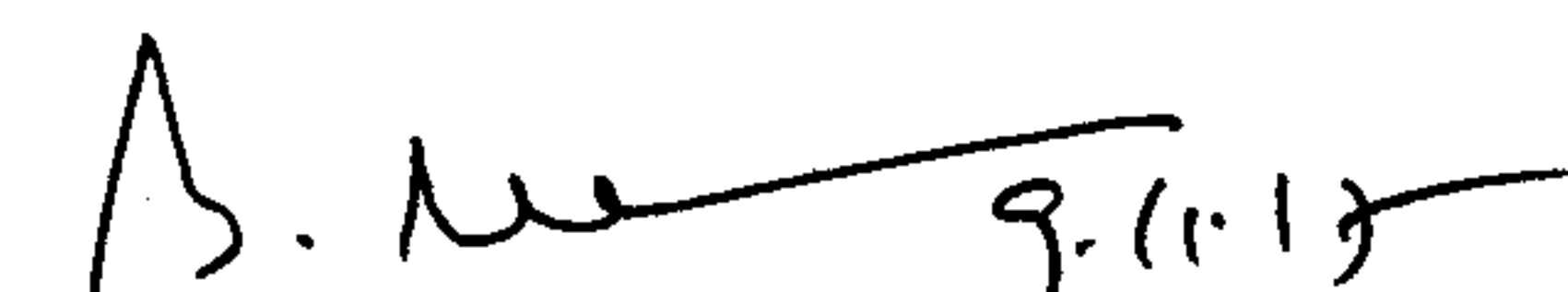
Learned Advocate Mr. Raju Kothari present for Applicant (IRP). None present for Respondent in IA 366/2017.

Applicant to file resolution of 1st meeting of COC held on 18.10.2017.

Proof of dispatch of copy of application on Respondent filed.

Applicant is directed to serve notice of date of hearing on Respondent (directors) along with copy of order and file proof of service.

List the matter on 16.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 09th day of November, 2017.